

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3896 of 2021

Arjun Lohar Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. S. Verma, Advocate
For the State : Spl.P.P.

Order No. 02: Dated: 17th April, 2021

Heard the parties.

The petitioner is an accused in connection with POCSO P.S. Case No. 33 of 2020 (Adityapur P.S. Case No. 79 of 2020).

The minor daughter of the informant who was mentally challenged went missing on 17.06.2020.

The statement of several witnesses have been recorded under section 164 Cr.P.C. in which some have stated about a girl drowning in the river while Kajabi Singh had disclosed about the persons committing rape upon the victim. The main allegation seems to have been leveled against the co-accused Rohit Lohar.

It appears that one of the similarly situated co-accused namely Durga Mahto has been granted bail by this Court in B.A. No. 1791 of 2021. The petitioner is in custody since 24.06.2020.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge-I-cum-Special Judge, POCSO Act, Seraikella, in connection with POCSO P.S. Case No. 33 of 2020 (Adityapur P.S. Case No. 79 of 2020).

(Rongon Mukhopadhyay, J.)

MM